

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

LIBRARY

No. OA 350/01354/2016

Date of order : 5.10.2016

Present: Hon'ble Justice Mr. Vishnu Chandra Gupta, Judicial Member
Hon'ble Ms. Jaya Das Gupta, Administrative Member

CHIRANJIT GHOSH

VS

UNION OF INDIA & ORS. (DEFENCE)

For the applicants : Mr. SChakraborty, counsel

For the respondents : Mr. S.Banerjee, counsel

O R D E R (ORAL)

Justice Mr.V.C.Gupta, J.M.

Heard Id. Counsel for the applicant and Id. Counsel for the respondents.

2. The applicant wants to ^{get} set aside the selection already been held in pursuance of a selection process initiated in terms of the Employment Notice dated 14.3.15 (Annexure A/8). It is not in dispute that the process of selection has been completed and all the 209 vacancies have been filled by the persons after their selection. Now this fact is not disputed by the applicant. The applicant has relied upon a judgment of CAT, Allahabad Bench in OA 881 of 2015. The judgment which has been referred to was relating to those persons who were the participants in the selection process and on the basis of that the relief was granted.

3. In the present case the applicant has not participated in the process of selection and he filed this petition only after the selection process is over. Hence we do not find any justification to admit this petition.

4. The OA is therefore dismissed at the admission stage. No order is passed as to costs.

(JAYA DAS GUPTA)
MEMBER (A)

(VISHNU CHANDRA GUPTA)
MEMBER (J)

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